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# NLUJ LAW REVIEW

## ABOUT THE JOURNAL

*NLUJ Law Review* is the flagship journal of National Law University, Jodhpur, established with the objective of promoting academic research and fostering debate on contemporary legal issues. It is a bi-annual, double-blind student reviewed and edited journal, focusing on an interdisciplinary approach towards legal writing. The remit of the *Review* is not restricted to any particular field of law but is broad enough to include national as well as international legal and policy-related issues.



# CALL FOR SUBMISSIONS | DEADLINE - JUNE 15, 2021

*NLUJ Law Review* invites original and unpublished manuscripts including, but not limited to, long articles, short articles, and case notes & comments, in different facets of law and allied fields from academicians, practitioners, legal professionals, research scholars and students.

- Please fill the form available [here](#) to submit the manuscript.
- Kindly note that the deadline for submitting the manuscript is June 15, 2021.

## LONG ARTICLES (6000-8000 words)\*

## SHORT ARTICLES (3000-6000 words)\*

## CASE NOTES & COMMENTS (1500-3000 words)\*

The category includes submissions that are comprehensively analysing a nuanced legal issue. It must contain an analysis of the current legal scenario, help the reader identify the lacunae therein, and provide constructive suggestions. The author(s) are also encouraged to provide their opinions and responses to the previous publications of the *Review*.

The category includes submissions that undertake an in-depth study of specific legal issues and gives the reader valuable insight into the legal challenge identified by the author.

The category is inclusive of both case notes and comments that discuss any contemporary question of law. A case note must contain an argument that emphasises on a legal dialogue or a definite point of law. A comment must contain a pivotal assessment of recent judicial decisions, recent legislation or policy reform proposals focusing on both national and international jurisdictions.

*\*The word limits are exclusive of footnotes.*

## GENERAL INSTRUCTIONS

- The submissions made under the categories of Long Articles and Short Articles must enclose an abstract of not more than 200 words.
- The *Review* permits co-authorship of not more than two authors in the categories of Long Articles and Short Articles. Under the category of Case Notes & Comments, co-authorship is not permitted.
- All submissions to the *Review* should be original and should not be simultaneously considered by any other publication. Any form of plagiarism by the author(s) will lead to disqualification of the manuscript for the purposes of publication.

## FORMATTING GUIDELINES

- Disclosure of information concerning the identity of the author(s) including, but not limited to name, institutional affiliation, professional details, etc., within the body of the manuscript or other properties of the document submitted is strictly prohibited. Any violation of the anonymity requirement will lead to disqualification of the manuscript for the purposes of the review process.
- The main content of the manuscript must be formatted as per the following guidelines:
  - font style: Garamond;
  - font size: 12;
  - line spacing: 1.5;
  - headings and sub-headings in the document must be formatted in a uniform style.
- The footnotes must follow the 20th edition of the Bluebook and must be formatted as per the following guidelines:
  - font style: Garamond;
  - font size: 10;
  - line spacing: 1.0;
  - use of speaking footnotes and end-notes is discouraged.
- The first page of the manuscript must contain only the title of the paper, followed by the 200-word abstract. The second page must contain a table of contents; the main body of the manuscript should begin immediately thereafter.
- Submissions made under the category of Case Notes & Comments are exempted from including an abstract to the manuscript submitted.
- Submissions must adhere to the prescribed guidelines for the relevant category.

## EDITORIAL GUIDELINES

- The *Review* follows a three-stage double-blind review process. The three stages of the review, although time-consuming, ensure a thorough review of the content of the manuscripts that are selected for publication.
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- The *Review* does not entertain any requests made to convey its decision or suggestions in relation to a manuscript on the basis of submission of an abstract, a proposed outline of the manuscript or on any other bases. The decision to accept or reject a manuscript will be taken only after the manuscript has been submitted, and review of the said manuscript has been completed.
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- The *Review* reserves the right to request for copies of the resources or authorities as cited by the author(s) in the manuscript.
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- Kindly note that the deadline for submitting the manuscript is June 15, 2021.
- There are no restrictions in relation to the area of law.
- Maximum co-authorship of two is permitted for the submissions made under the categories of Long Articles and Short Articles.
- Co-authorship is not allowed for the submissions made under the category of Case Notes & Comments.
- The word limits prescribed are exclusive of footnotes.
- The submissions made under the categories of Long Articles and Short Articles must enclose an abstract of not more than 200 words.
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